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BEFORE LD. THE CENTRAL ADMINISTRATIVE TRIBUNAL.

CALCUTTA BENCH, NIZAM PALACE, CALCUTTA

An application under section 19 of Central Administrative

Tribunal Act 1985

Original Application No.0350/ 312 of 2017

In the matter :

Mr. Sitala Prasad Roy

Sr. Accounts Officer presently posted in Directorate Geneal of Healh Service Govt. Medical Store Depot (G M S D) 9 Clyde Row Hastings Kolkata 700022 residing at Tin -Kanya Comples Kolkata- 700028.

... Applicant

-Versus-

1. Union of India, Service through the Secretary, Department of Expenditure, Ministry of Finance, Room No. 129A, North Block, New Delhi - 110 001.

2. Controller General of Accounts, Ministry of Finance, Department of Expenditure,

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Mahalekha Niyantark Bhawan E
Block GPO Complex I N A, New
Delhi 110023.

3. The Chief Controller of
Accounts, Ministry of information &
Broadcasting, 701 A-wing Shastri
Bhawan New Delhi - 110001.

4. The Dy Director General
(B&A), Prasar Bharati PTI Buildings
Sansad Marg New Delhi- 110001.

5. The Cheef Controller of
Accounts, Ministry of Health &
Family Welfare Principal Accounts
Office Room no.313 D Wing Nirman
Bhawan New Delhi-110011.

6. Sr. S Ghosh Chowdhury
Sr.Accounts Officer, Pay & Accounts
Office, Ministry of Corporate Affairs
15 R N Mukherjee Road Kolkata-
700001.

... Respondents

Abd

No. O.A. 350/00312/2017

Date of order: 18.9.2017

Present: Hon'ble Mr. A.K. Pattnaik, Judicial Member
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

For the Applicant : Mr. G.C. Chakraborty, Counsel

For the Respondents : None

O R D E R (Oral)

Nandita Chatterjee, Administrative Member:

Heard Ld. Counsel for the applicant.

2. The Ld. Counsel submitted that the promotion of the applicant in the grade of PAO was due and admissible on 12.12.2011 i.e. on the day his immediate junior was promoted to the post of PAO and that he was entitled to promotion to the post of Sr. AO w.e.f. 1.1.2014. The applicant had preferred a representation dated 14.8.2015 for antedating his promotions.

3. That although the applicant was promoted to the grade of Sr. AO with retrospective effect w.e.f. 1.1.2014 vide order dated 19.10.2016, the date of promotion was arbitrarily changed from 1.1.2014 to 1.4.2015 vide office order dated 9.11.2016 and, hence, the application has been moved for antedating promotion in the grade of Sr. AO w.e.f. 1.1.2014.

4. Ld. Counsel for the applicant draws attention to order dated 9.11.2016 of the respondents (Annexure 'A-5') whereby the date of promotion of the applicant was altered to 1.4.15 instead of 1.1.2014. It is seen that the applicant had not preferred any representation against the said order of respondents dated 9.11.2016.

5. Hence, the applicant is granted liberty to represent to the authorities against the order dated 9.11.2016 and, if so received, the respondent authorities will dispose of the representation with a reasoned and speaking order within two months of the receipt of such representation.

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A copy of the decision arrived at should be communicated to the applicant within two weeks of the date of the speaking order.

6. With this, the O.A. is disposed of. No costs.


(Dr. Nandita Chatterjee)
Administrative Member


(A.K. Pattnaik)
Judicial Member

SP